

MAGISTRATE,

TEES HAZARI, DELHI

CC NO:

02401R0159692002

3/10/0

DELH!

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Securities and Exchange Board of India, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its Head Office at 221, Nariman Point. Mittal Court, "B" Wing, Nariman Point, Mumbai- 400 and represented by its Asst. Legal Advisor (Prosecutions) Shri A. Chandra Sekhar Rao.

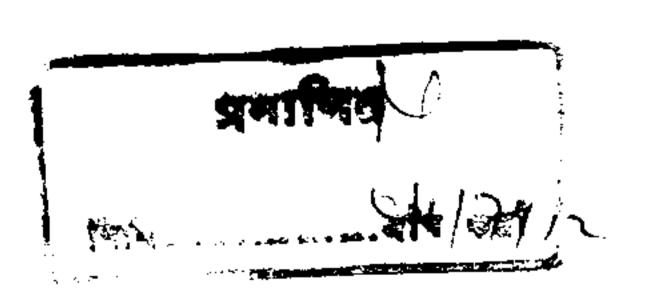
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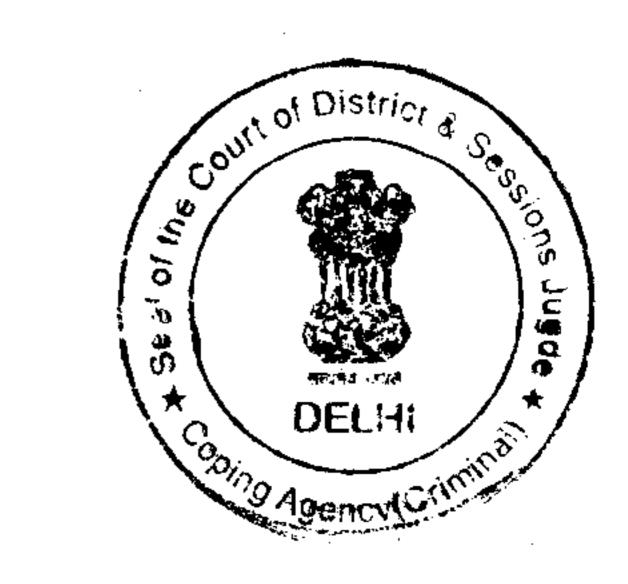
Complainant ...Complainant

۷s.

- 1. AlM Plantation (I) Ltd., a company incorporated under the provisions of Companies Act, 1956 and having its registered office at Quiet Office-3, IInd Floor, Sector 35 A, Chandigarh.
- Shri Bhupinder Singh Aujla, s/o Not
 known to the complainant;
 Occupation: Director of the Accused
 No.1; resident of House No.1946,

J. J. /



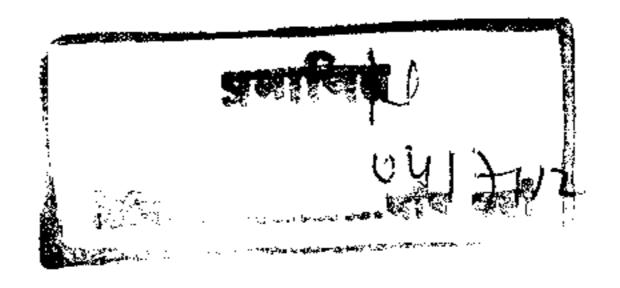


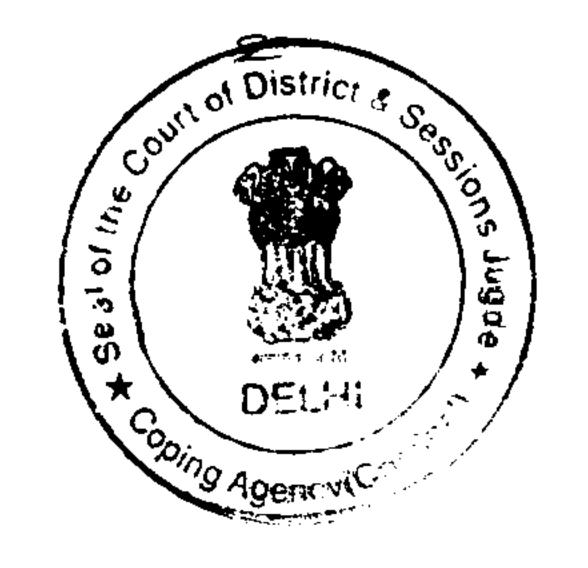
2

Not known to the complainant; Occupation: Director of the Accused No.1; resident of 61, BRS Nagar, Defence Colony, Ludhiana.

....Accused

COMPLAINT UNDER SECTION 200 OF THE CODE OF CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1) AND 27 OF SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992

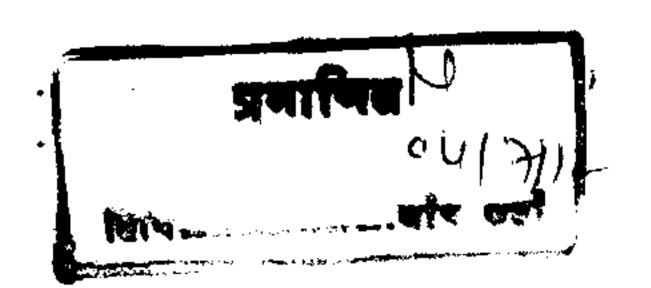




Phase X, Mohali.

- 3. Shri Mohd. Iqbal Chana, s/o Not known to the complainant;
 Occupation: Director of the Accused No.1; resident of Dehlo Road, Sahnerial
- 4. Shri Abdul Guffar, s/o Not known to the complainant; Occupation Director of the Accused No.1; resident of Raikot Road, Melerkotla.
- 5. Shri Amrik Singh, s/o Not known to the complainant; Occupation: Director of the Accused No.1; resident of 1386, Sector 34, Chandigarh.
- 6. Shri Kuljeet Singh Dhilion, s/o Not known to the complainant; Occupation: Director of the Accused No.1; resident of Village & Post Jugiana, Dist. Ludhiana.
- Shri Rikhi Singh, s/o Not known to the complainant; Occupation: Director of the Accused No.1; resident of 3442, Sector 35-D, Chandigarh.
- 8. Shri Mohinder Pal Singh Grewal s/o







SEBI vs AIM Plantation India Ltd.

02.07.12

Present.

Counsel for complainant.

Accused no.1 is proceeded u/s 305 Cr.P.C.

There is no appearance on behalf of accused no.2 to 8 despite proclamation u/s 82 Cr.P.C. through publication in news paper. Therefore, accused no.2 to 8 are declared proclaimed offender.

Now at the request of counsel for complainant file be consigned to the record room and be summoned back whenever accused are arrested/their fresh address is traced.

(G.N. PANDEY)
ACMM (Spi. Acts)/CENTRAL
DELHI/02.07.12

